15 -ാം കേരള നിയമസഭ

10 -ാം സമ്മേളനം

നക്ഷത്രചിഹ്നമിട്ട ചോദ്യം നം. 200

<u>13-02-2024 - ൽ മറ്റപടിയ്ക്</u>

<u>മെഡിസെപ്പ് പദ്ധതി</u>

ചോദ്യം		ഉത്തരം	
ശ്രീ. യു. എ. ലത്തീഹ്, ഡോ. എം. കെ. മുനീർ , ശ്രീ. കുറുക്കോളി മൊയ്ക്കീൻ, ശ്രീ. പി. അബ്ലൽ ഹമീദ്		ശ്രീ കെ എൻ ബാലഗോപാൽ (ധനകാര്യ വകുപ്പ് മന്ത്രി)	
(എ)	സംസ്ഥാനത്ത് മെഡിസെപ്പ് പദ്ധതിയിൽ ഉൾപ്പെട്ടിരുന്ന മൾട്ടി സ്പെഷ്യാലിറ്റി ആശുപത്രികൾ ഉൾപ്പെടെയുള്ള ആശുപത്രികൾ ഈ പദ്ധതിയിൽ നിന്നും പിൻമാറുന്നതായി അറിയിച്ചിട്ടുണ്ടോ;	(എ)	ഇല്ല. മെഡിസെപ് പദ്ധതി നടപ്പിലാക്കുവാൻ ഇ- ടെണ്ടർ വഴി തിരഞ്ഞെടുത്ത ഇൻഷ്യറൻസ് കമ്പനിയായ ഓറിയന്റൽ ഇൻഷ്യറൻസ് കമ്പനിയാണ് പദ്ധതിയിൽ ആശുപത്രികളെ എംപാനൽ ചെയ്യുന്നത്. ഇത്തരത്തിൽ എംപാനൽ ചെയ്ത ഏതെങ്കിലും ആശുപത്രികൾ പദ്ധതിയിൽ നിന്നും പിൻമാറുന്നതായി സർക്കാരിനെ രേഖാമൂലം അറിയിച്ചിട്ടില്ല.
(ബി)	ഈ പദ്ധതി നടപ്പിലാക്കിയിട്ടുള്ള പല സ്വകാര്യ ആശുപത്രികളും രോഗികളിൽ നിന്നും മുൻകൂർ പണം വാങ്ങുന്നതായി കണ്ടെത്തിയിട്ടുണ്ടോ;	(ബി)	ഉണ്ട്. പദ്ധതിയിൽ എംപാനൽ ചെയ്ത ചില സ്വകാര്യ ആശുപത്രികൾ രോഗികളിൽ നിന്നും മുൻക്ടർ പണം വാങ്ങുന്നതായി കണ്ടെത്തിയ സാഹചര്യത്തിൽ ഇത്തരം ആശുപത്രികൾക്ക് ഒരു മുന്നറിയിപ്പും പിന്നീട് മെഡിസെപ് സേവനത്തിൽ നിന്നും സസ്പെൻറ് ചെയ്യുന്നഇൾപ്പെടെയുള്ള നടപടിക്രമങ്ങൾ സ്വീകരിക്കുവാനായി 11.09.2023 ൽ സ.ഉ(പി) നം.97/2023/ധന നമ്പർ സർക്കാർ ഉത്തരവ് പ്രകാരം Standard Operating Procedure പുറപ്പെടുവിച്ചിട്ടുണ്ട്. ഇത്തരം ക്രമവിരുദ്ധ നടപടികൾ സ്വീകരിച്ച 7 (ഏഴ്) ആശുപത്രികളെ 23.12.2023 തീയതിയിലെ HI-3/145/2023-Fin നമ്പർ കത്തിന്റെ അടിസ്ഥാനത്തിൽ സസ്പെൻറ് ചെയ്തിട്ടുണ്ട്.
(സി)	ഇൻഷുറൻസ് കമ്പനി ഏതെങ്കിലും ആശുപത്രികളെ പദ്ധതിയിൽ നിന്നും സസ്പെൻഡ് ചെയ്തിട്ടുണ്ടോ;	(സി)	ഉണ്ട്. പദ്ധതിയിൽ എംപാനൽ ചെയ്ത ചില സ്വകാര്യ ആശുപത്രികൾ രോഗികളിൽ നിന്നും മുൻക്ടർ പണം വാങ്ങുന്നതായി കണ്ടെത്തിയ സാഹചര്യത്തിൽ ഇത്തരം ആശുപത്രികൾക്ക് ഒരു മുന്നറിയിപ്പും പിന്നീട് മെഡിസെപ് സേവനത്തിൽ നിന്നും സസ്പെൻറ് ചെയ്യുന്നഇൾപ്പെടെയുള്ള നടപടിക്രമങ്ങൾ സ്വീകരിക്കുവാനായി 11.09.2023 ൽ സ.ഉ(പി) നം.97/2023/ധന നമ്പർ സർക്കാർ ഉത്തരവ് പ്രകാരം Standard Operating Procedure

			പുറപ്പെടുവിച്ചിട്ടുണ്ട്. ഇത്തരം ക്രമവിരുദ്ധ നടപടികൾ
			സ്വീകരിച്ച 7 (ഏഴ്) ആശുപത്രികളെ 23.12.2023
			തീയതിയിലെ HI-3/145/2023-Fin നമ്പർ കത്തിന്റെ
			അടിസ്ഥാനത്തിൽ സസ്പെൻറ് ചെയ്തിട്ടുണ്ട്.
(ഡി)		(ഡി)	മെഡിസെപ് പദ്ധതിയിൽ കൂടുതൽ ആശുപത്രികളെ
			ഉൾപ്പെടുത്താനും പദ്ധതിയുടെ പ്രവർത്തനം
			മെച്ചപ്പെടുത്തുന്നതുമായി ബന്ധപ്പെട്ട് ഇൻഷുറൻസ്
	മെഡിസെപ്പ് പദ്ധതിയിൽ കൂടുതൽ ആശുപത്രികളെ		കമ്പനിയുമായി വിവിധ അവലോകനയോഗങ്ങളിൽ
	ഉൾപ്പെടുത്താനും പ്രവർത്തനം മെച്ചപ്പെടുത്താനും		ചർച്ചകൾ നടത്തുകയും ഇനിയും എംപാനൽ
	എന്തെല്ലാം നടപടികൾ സ്വീകരിക്കാനാണ്		ചെയ്യാത്ത ആശുപത്രികളെ പദ്ധതിയിൽ
	ഉദ്ദേശിക്കുന്നത്; വിശദമാക്കുമോ?		ഉൾപ്പെടുത്തുവാനും എംപാനൽ ചെയ്ത
			ആശുപത്രികളിലെ എല്ലാ ചികിത്സാവിഭാഗങ്ങളെയും
			പദ്ധതിയിൽ ഉൾപ്പെടുത്താനുള്ള നടപടികൾ
			സ്വീകരിച്ചുവരുകയും ചെയ്തുവരുന്നു.

സെക്ഷൻ ഓഫീസർ



Abstract

Finance Department- MEDISEP- Standard Operating Procedure for suspension of Empanelled hospitals-approved-orders issued.

FINANCE (HEALTH INSURANCE) DEPARTMENT

G.O.(P)No.97/2023/Fin

Dated, Thiruvananthapuram, 11/09/2023

Read: - 1) G.O.(P) No.70/2022/Fin Dated 23/06/2022.

2) Minutes of the meeting with Finance Officers of MEDISEP DGRCs held on03/08/2023.

ORDER

Government have accorded sanction for implementation of MEDISEP vide the G.O. read 1st above. Now the scheme has successfully completed an year of its implementation. But a lot of complaints are being received against the empanelled hospitals regarding collection of excess amount from MEDISEP beneficiaries, procuring blank cheques, denial of treatment etc.. which led to temporary suspension of some empanelled health care providers by the insurer without the knowledge of Government and the beneficiaries. And it created financial and mental hardships to the beneficiaries.

Hence, after receiving consent from the insurer at the meeting held with Finance Officers of MEDISEP DGRCs on 03/08/2023, the government is pleased to accord sanction for issuing an authorised SOP for executing suspension and deempanelment of hospitals violating the MoU guidelines under MEDISEP, which is appended herewith.

SOP for Suspension of empanelled hospitals

- Putting the provider on "Watch-list". Based on the claims, data analysis, complaints and/or the provider visits, if there is any doubt on the performance of a Provider, on the complaints received in Finance (Health Insurance Department)/ MEDISEP Nodal Cell or on its own findings the Insurance Company can put that hospital on the watch list for 10 days. The data of such hospital Authority will be analyzed very closely daily by the Insurance Company/MEDISEP Nodal cell for patterns, trends and anomalies and flagged events/patterns. The Insurance Company shall notify such service provider that it has been put on the watch-list and the reasons for the same.
- Issuing show cause notice to Hospitals included in watch list. Based on the activities of the hospital if the insurance company believes that there are clear grounds of hospital indulging again in wrong practices even after putting the provider on "Watch-list", a showcase notice will be issued to the hospital under intimation to the Authority. Hospital will need to respond to the notice within 7 days of receiving it.
- For the Providers which are on the "Watch-list" or have been issued show cause notice if the Finance(HI)/ MEDISEP Nodal Cell /Insurance company observes continuous patterns or strong evidence of irregularity based on either claims data or field visit of the hospital or in case of unsatisfactory reply of the hospital to the show cause notice within 7 days of receiving it, after intimating the Authority with the replies from the providers the hospital may be suspended from providing services to beneficiaries under the scheme for a maximum of 10 days and a formal investigation shall be instituted. A formal letter shall be sent to the concerned hospital regarding its

suspension with mentioning the time frame within which the formal investigation will be completed.

No new admissions will be allowed during suspension period/ from the day
of suspension, subject to the condition that provider may be served the letter
of suspension a day prior to the effect of suspension.

Exception- Planned admissions, emergencies like accident cases, cardiac cases, other life threatening cases, continuous treatments, Chemo therapy, Dialysis, Cases where preauthorisation already approved shall be considered during the period of suspension subject to conditions that the Insurance Company shall approve the preauth initiated cases submitted before the period of suspension.

Notwithstanding a suspension of an EHCP, the Insurer shall ensure that it shall honour all Claims for any expenses that have been pre-authorised or are legitimately due before the effectiveness of such suspension or deempanelment as if such de-empanelled EHCP continues to be an EHCP.

Arranging formal investigation. The detailed investigation shall be undertaken for verification of issues raised in disciplinary proceedings and may include field visits to the providers (with qualified allopathic doctor as part of the team), examination of case papers, talking with the beneficiary/policyholders/insured (if needed), examination of provider records etc. If the investigation reveals that the report/complaint/allegation against the provider is not substantiated and if the provider itself defends their stand with substantiating evidence within the suspension period, the Insurance Company would immediately revoke the suspension (in case of suspension) under intimation to Finance(Health Insurance) Department. A letter regarding

revocation of suspension shall be sent to the provider within 24 hours of that decision.

Presentation of Evidence. The detailed investigation report should be presented to Finance(HI)Dept./MEDISEP Nodal Cell and the detailed investigation should be carried out in stipulated time period of not more than 7 days. The insurance company will present the findings of the detailed investigation. If the investigation reveals that the complaint/allegation against the provider is correct, then the following procedure shall be followed:

The hospital must be issued a "show-cause" notice seeking an explanation for the aberration.

In case the proceedings either are under Finance(HI)Dept./ MEDISEP Nodal Cell, after receipt of the explanation and its examination, the charges may be dropped or modified or an action can be taken as per the guidelines depending on the severity of the malafide/error. In cases of de-empanelment, a second show cause shall be issued to the hospital to make a representation against the order and after considering the reply to the second show cause, Finance(HI)/MEDISEP Nodal Cell can pass a final order on de-empanelment. If the hospital is aggrieved with the de-empanelment procedure the former can approach the Appellate Authority to review its decision.

• The entire process should be completed within 30 days from the date of suspension. The disciplinary proceedings shall also be undertaken through the online portal only.

Arthur ...

 If the allegation against the provider is substantiated the matter shall be proceeded according to the disciplinary proceedings stipulated in Schedule II of the MoU.

(By Order of the Governor)

MIR MOHAMMED ALI IAS ADDITIONAL SECRETARY AND OFFICER ON SPECIAL DUTY

To:

M/s Oriental Insurance Company Ltd.

The Managing Directors of all private empanelled hospitals

The Heads/Superintendents of all empanelled public hospitals including Medical Colleges

All heads of Departments and Officers/All Departments (all Sections) of the Secretariat.

All Secretaries/Additional Secretaries/Joint Secretaries/

Deputy Secretaries/Under Secretaries to Government.

The Secretary to Governor

The Advocate General, Kerala

The Registrar, Kerala High court.

The Secretary, Kerala Public Service Commission.

Registrar of all Universities.

Shri. Shibu A. Additional Secretary, Finance(Health Insurance)Department Stock file/Office Copy

Forwarded/By Order

Section Officer





GOVERNMENT OF KERALA

Finance (HI) Department 23-12-2023, Thiruvananthapuram

No.HI-3/145/2023-FIN

From

Principal Secretary to Government, Finance department.

To

Smt.Jaya.R.Dharmapalan, Deputy General Manager, Oriental Insurance Company Limited.

Sir,

Sub: Concurrence from government for taking action against seven erring hospitals - reg

Ref: i) Your email dated 06/11/2023 (copy enclosed)

ii) GO(P)No. 97/2023/Fin dated 11.09.2023

Your attention is invited to the reference 1 cited. It is to inform that Hon'ble Finance Minister has ordered to grant permission for suspending the following 7 hospitals temporarily as per your request by adhering to the terms and conditions of SOP issued vide ref.2 cited.

- 1)EMS Hospital, Malappuram
- 2)Dr KM Cherian Hospital, Chengannur
- 3) Upasana Hospital, Kollam
- 4) Moulana Hospital, Perinthalmanna
- 5) Medical Trust, Kochi
- 6) Rajagiri Hospital, Kochi
- 7) PS Mission Hospital, Kochi

Yours Faithfully, SHIBU A ADDITIONAL SECRETARY

For Principal Secretary to Government.

Approved for Issue,

Section Officer.

copy to : Smt. Janaki Subramanyam

Project Director Medisep,

OICL